

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Applicant(s)

Advocate for

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>OA No. {Def. 186/07} _____/2007 Magan Lal Tanwar Vs. UOI & Ors. Date of Order : 4.10.2007.</p> <p>None is present on behalf of the applicant.</p> <p>None present.</p> <p>List revised.</p> <p>On the previous date also, nobody appeared. Defects not removed despite granting several opportunities. Original Application is dismissed in default for non prosecution on the part of applicant.</p> <p><i>R.R.Bhandari</i> (R.R.Bhandari) Admv. Member</p> <p><i>A.K.Yog</i> (A.K.Yog) Judl. Member</p> <p>Part II and III destroyed in my presence on 26.5.2014 under the supervision of Section officer () as per order dated 26.5.2014 Section officer (Record)</p>